



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Completion of Recovery Certificate No. RC9281 of 2026, in respect of LCI India Limited (PAN: AAACL5741Q) and in the matter of Illiquid Stock Options (ISO)

1. Recovery Certificate No. RC9281 of 2026 dated August 17, 2026 was drawn against LCI India Limited (PAN: AAACL5741Q) ["Defaulter"] for sum of Rs. 5,21,000/- (Rupees Five Lakh Twenty-One Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudication Officer vide Order No. Order/AK/GN/2026-27/32410 dated May 21, 2026 in the matter of Illiquid Stock Options.
2. In view of the payment of the entire amount due under the certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 of the Income-tax Act, 1961.

Ayan

RECOVERY OFFICER

Date: August 31, 2026

Place: Kolkata

अयन मुखर्जी / Ayan Mukherjee
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
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